GOVERNMENT OF INDIA MINISTRY OF TRIBAL AFFAIRS LOK SABHA UNSTARRED QUESTION NO- 1852 TO BE ANSWERED ON- 14/03/2022

THIRD NATIONAL COMMISSION FOR SCHEDULED AREAS

1852. SHRIMATI RAKSHA NIKHIL KHADSE: SHRI MANOJ KOTAK:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether the Government proposes to constitute Third National Commission for Scheduled Areas and Scheduled Tribes as provided under Article 399 of the Constitution of India; and

(b) if so, the details thereof?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS (SHRI BISHWESWAR TUDU)

(a) & (b): As per the provision of Article 339(1) of the Constitution of India

"The President may at any time and shall, at the expiration of ten years from the commencement of this Constitution by order appoint a Commission to report on the administration of the Scheduled Areas and the welfare of the Scheduled Tribes in the States. The order may define the composition, powers and procedure of the Commission and may contain such incidental or ancillary provisions as the President may consider necessary or desirable".

Accordingly, the Commission gets appointed as and when needed.
